

(vi) Economising on administrative expenditure.

(d) No, Sir.

(e) Imports of only those categories of steel are allowed which are not produced in India in adequate quantities to meet the demand.

#### **Special central assistance for tribal sub-plan areas**

1767. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the special Central assistance provided by his Ministry to the States and Union Territories for Tribal Sub-Plan areas since inception of Sub-Plan concept in the States up to the year 1982-83 State-wise;

(b) the recommendations made by the Working Group on Tribal Development regarding special Central Assistance from Government during Fifth Five Year Plan midterm Plan and Sixth Five Year Plan and finally agreed to and released to the States;

(c) whether the funds earmarked for Tribal Sub-Plan is non-lapsable and non-divertible, if so, the unspent money of Five Year Plans and Annual Plans up to the year 1981-82 utilised by the States and his Ministry; and

(d) the guidelines issued to the States for distribution of special Central assistance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR)(a): The details are given in the Statement, I laid on the Table of the House. [Placed in Library, See No. LT-5991/83].

(b) The tribal sub-Plan concept was introduced during the Fifth Five Year Plan. There was no working group in the Fifth Plan period and recommendation about quantum of special Central assistance was not made by any such committee or group. For the Fifth Plan, a sum of Rs. 180 crores was provided. The working Group on Medium Term Plan 1978—83 recommended a special Central assist-

ance of Rs. 350 crores and the same amount was provided. The Working Group on Sixth Five Year Plan recommended a provision of Rs. 1,000 crores against which a sum of Rs. 470 crores was provided. The figures of release are contained in Statement I laid on the Table of the House. [Placed in Library, See No. LT-5991/83].

(c) Funds of the tribal sub-Plan are normally non-divertible. For making them non-divertible, budgetary mechanisms like a separate demand head or sub-heads in departmental budgets have been devised by State Governments. The special Central assistance for tribal sub-Plan is non-lapsable within a Plan period. The flow from State Plan funds to tribal sub-Plan is a part of the State Plan and, therefore, governed as per the normal State Plan and budgetary procedures. The instances of unspent money of previous years utilised by the States in subsequent years reported to this Ministry are not many as will be seen from Statement II laid on the Table of the House. [Placed in Library, See No. LT-5991/83].

(d) Sector-wise distribution of special Central assistance allocated to a State is indicated by the Planning Commission. This assistance is generally utilised to fill in critical gaps in programmes. The Central Government have advised the States to utilise special Central assistance more and more on family individual beneficiary programmes.

#### **Assessment of Bauxite Deposits drilled by G.S.I. & M.E.S:**

1768. SHRI GIRIDHAR GOMANGO: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity and quality of Bauxite deposits so far assessed after drilling in Koraput district of Orissa and areas under drilling by G.S.I. and M.E.C.;

(b) the names of the places of the Bauxite deposits therefor;

(c) funds provided for survey and drilling so far and the target year of completion fixed by his Ministry;